

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2387

ANSWERED ON:05.02.2014

APPOINTMENTS IN PSUS

Vardhan Shri Harsh

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether cases of bypassing the decisions of select Committee in the selection to various higher posts in several Public Sector Undertakings (PSUs) have come to the notice of the Government during the last three years;
- (b) if so, the details thereof, PSU-wise;
- (c) whether regular appointment has not been made for Chairman-cum-Managing Director of National Mineral Development Corporation (NMDC);
- (d) if so, the reasons therefor; and
- (e) the steps taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE. (SHRI V. NARAYANASAMY)

(a) & (b) Appointment to the post of Chairman-cum-Managing Director in Central Public Sector Enterprises is made by following PESB procedure. In special circumstances such appointments may be made other than through PESB procedure with prior and specific approval of the Competent Authority. In a few cases, the Competent Authority had approved selection by constitution of Search-cum-Selection Committee (SCSC). As per available records, in the last three years, only in the case of CMD, MMTC, the recommendation of Search-cum-Selection Committee was not approved and it was decided to constitute a fresh Search-cum-Selection Committee.

(c), (d) & (e) As regards the post of CMD, NMDC, the Competent Authority had scrapped panel recommended by PESB and had directed that fresh selection be carried out by a Search-cum- Selection Committee (SCSC) under the Chairmanship of Member, Planning Commission. The Search -cum-Selection Committee recommended two candidates in alphabetical order. Appropriate decision would be taken after completion of necessary formalities including CVC clearance.